

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 210 OF 03.

Applicant(s)

Respondent(s)

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry

Orders of the Tribunal

4/12/04

~~None~~

None present to applicant
None present to the department. (R/106)
None is present to respondent no. 9.

The learned counsel to
applicant is directed to deposit
Process fee. Issue fresh notice to
the respondents 7, 8 and 10 to 15 thereafter.
Returnable by 22/4/04.

M. K. MISRA
Adm. Member

J. K. KAUSHIK
Judl. Member

~~5/11/04~~
Not deposited
hence notice not
issued
15/3/04

~~12/3/04~~ 12.3.2004

Mr. Y. K. Sharma, advocate to applicant.
Mr. Sati Girda, bail holder to Mr. M. Bhander
to respondents.

We have perused Para 4.1 of reply at
page 33 of OA wherein, it has been submitted
that order dated 30.12.2003 at Annex R/1, has
been passed and grievance of applicant has
been addressed by the considering respondents
and hence OA has become infructuous. Mr. Sharma
does not dispute the position that the relief claim
by him, has already been granted. In this view of
the matter, the OA stands dismissed as having
become infructuous.

M. K. MISRA
Adm. Member

J. K. KAUSHIK
Judl. Member

Copy
15/3/04

15/3/04

Part II and III destroyed
in my presence on 23/10/13
under the supervision of
section officer () as per
order dated 18/10/2013

D.R. Sharma
Section officer (Record) 23.10.2013

WITNESSES
J. K. NARAYAN